

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY NEW DELHI
BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3083/Del/2019
Assessment Year : 2010-11**

M/s Securocrop Securities India Private Limited, 37, Shankar Market, Central Delhi, New Delhi-110001 (PAN: AABCS2475B)	vs	ITO, Ward-23(1), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri Saras Kumar, Sr. DR**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal has been filed by the assessee against the order of Ld. Commissioner of Income Tax(A)-8, New Delhi dated 04.02.2019 for assessment year 2010-11.

2. None appeared on behalf of the assessee. However, the assessee, vide its letter dated 2nd July, 2020, had intimated that he had filed the appeal under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR did not raise any objection to the above.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court today in the presence of the parties through video conferencing.

Sd/-

(Sudhanshu Srivastava)
Judicial Member

Sd/-

(G.S. Pannu)
Vice President

Dated: 17th July, 2020
'GS'

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar